

ofc

By PIA/ J. Malakar

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 222 / RTI
Dated 9th October, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Smt Trishna Malakar
R/o- Jyotinagar,
Dukhiya Store Path
Flat No.304,Jyoti Arcade
Bamunimaidan
Guwahati-21.
Assam.**

Sub: RTI

Ref: Forwarding of RTI application dated 14.09.2017 vide memo no RTI 834/2017/2/1559 dated 19.09.2017, by the O/o the Deputy Commissioner Kamrup Metropolitan District, Guwahati

Madam,

With reference to your RTI application received on 22.09.2017 (Regd. ID No. 201/17), the information is furnished here in below:

- a) Photo-copy of OMR-Answer sheet of the written test (objective type multiple choice) in respect of yourself (Roll No.21993) is enclosed herewith.
- b) Marks obtained is available in the website ghconline.gov.in
- c) Reasons do not fall within the ambit of RTI Act, 2005.

Received
Trishna Malakar
23/10/17

Yours faithfully,

✱ 9.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

Memo No. HC.XXXV -3/2017/ 223 / RTI dated 9/10/17

Copy for information to

1. SPIO, O/o the Deputy Commissioner Kamrup Metropolitan District, Guwahati

✱ 9.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

23/10/17

dc

By Post

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 225 /
Dated 10th October, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Arun Kumar Singh,
64/22 Barabagan lane,
Serampore, Hooghly,
West Bengal—712203**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 13.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application dated 05.08.2017 received on 22.09.2017(Reg. ID No. 200/17) vide forwarding letter under reference, the information pertaining to query No.4 and as requested for, is provided herein below:

Reply to query No. 4 : Information on 'Action taken and progress made on the recommendation of Hon'ble Law Commission of India report No.245', is not available with this Registry.

10-10-17.

Yours faithfully,

10.10.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

By Post

mc

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2017/ 226 / RTI
Dated 10th October, 2017

From **Smt.A. Ajitsaria**
Registrar (Judl) & PIO
Gauhati High Court

To **Sri Pratap Chandra Das,**
R/o- West Jyotinagar,
Surabhi Path,
Near Kalimandir,
Guwahati-21,
Assam.

Ref: Your RTI application dated 22.09.2017

Sir,

With reference to your RTI application received on 09.10.2017 (Regd. ID No. 208/17), this is to inform you that the requisite fee of Rs 10/- paid through Demand Draft ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Demand Draft so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. Demand Draft

10.10.17
Registrar (Judl) & PIO

10-10-17.

d/c

My Best

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ ²²⁷ / R
Dated 10th October, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Nagendra Ratala,
MIG 2, Block 19,
F2 Sneha Appartment,
HB Colony, Bhabanipuram,
Vijayawada, Krishna District,
AP, PIN-520012**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)- dtd 07.09.17 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to RTI application received on 19.09.2017(Reg. ID No. 198/17) vide forwarding letter under reference, the information pertaining to the query is provided herein below:

Part-I : Information with regard to vacancy in respect of Assam Judicial Service Grade-III category

Total no. of Sanctioned strength	Total No. of vacancies	No. of vacancies reserved for ST category	No. of backlog posts (ST category)
199	35	10% of the total sanctioned strength is reserved for ST(P) category candidates 5% of the total sanctioned strength is reserved for ST(H) category candidates	ST(P)=0 ST(H)=08

Part- II: Information with regard to vacancy if any in respect of Public Prosecutors in Gauhati High Court & District Courts is not available with this Registry.

Yours faithfully,

AA 10.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

25/10/17

o/c

Prj. Prj.

FORM 'D'

Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2017/ 228 / RTI
Dated 21st October, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To ✓ **1. S T Yapang Lkr
2. Odi Jr.
C/o Shri Zulu Yaden,
State Vigilance Commission,
Nagaland, Kohima, Pin-797001.**

Ref: Your RTI application dated 10.10.2017

Sir(s),

With reference to your RTI application received on 23.10.2017 (Regd. ID No. 213/17), this is to inform you that the requisite fee of Rs 10/- paid through Demand Draft ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Demand Draft so-forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. Demand Draft

★ 24.10.17

**Registrar(Judl)&PIO
Gauhati High Court, Guwahati**

✓

2017/10/24

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-3/2017/ 216 / RTI
Dated 24th October, 2017

From **Smt.A. Ajitsaria**
Registrar (Judl) & PIO
Gauhati High Court

To **Sri Mrinal Kanti Deb,**
C/o Sri Biswajit Deb,
Vill- Durganagar, Part-5,
Ujangram,
Po-Udharbond,
Dist- Cachar,
Pin-788030,
Assam.

Ref: Your RTI applications dated 18.09.2017

Sir,


With reference to your RTI application received on 23.10.2017 (Regd. ID No. 216/17), this is to inform you that the requisite fee of Rs 10/- paid through IPO is found defective. The IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.


Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. IPO

 24.10.17
Registrar (Judl) & PIO
Gauhati High Court, Guwahati

 25/10/17

012

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -6/2017/ ²³⁰ / RTI
Dated 25th October, 2017

From Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court

To Sri Avijit Sarma,
C/o-Gauhati High Court
Guwahati

Ref: RTI application dated 25.09.2017 (Regd. ID No. 202/17 dated 25.09.2017)

Sir,
With reference to above, a copy of detailed ACR report in respect of yourself for the year 2016 is enclosed herewith.

Yours faithfully,

AA 25.10.17

Registrar (Judl.) & PIO
Gauhati High Court, Guwahati

Encl: (2 sheets)

Received
25/10/17

JC
1

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 231 / RT
Dated 25th October, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Pranab Jyoti Das,
R/o- vill Garigaon (Jeutipara),
PO-Garigaon, Guwahati-14**

Ref: Your RTI application dated nil (Regd. ID No.204/17 dated 25-09-2017).

Sir,

Information with reference to your RTI application is provided herein below:

a) Marks of all candidates have been uploaded in the official website of Gauhati High Court www.ghconline.gov.in

b) The answer script of the written test (OMR) sheet in respect of yourself (Roll No.22706) is enclosed herewith

c) In respect of Answer sheet of written test of Roll No.22675; please be informed that the information sought for cannot be disclosed to others, being personal information of candidate. Disclosure of personal information of candidate held in a fiduciary capacity is exempted from disclosures under Sec.8 (1) (e) of the RTI Act, 2005.

Further, disclosure of this information to another candidate is not likely to serve any public activity or interest and hence is exempted under section 8(1) (j) of the RTI Act, 2005.

Pranab Jyoti Das
26/10/17

Yours faithfully,

H 25.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

87c

FORM 'E'
Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV-1/2017/232 / RTI
Dated 26th October, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To **Smt. Purabi Hujuri, Advocate,
C/o-Gauhati High Court
Guwahati**

Ref: Your RTI application dated 24.10.2017

Madam,

With reference to your RTI application received in this office on 24.10.2017 (Regd. ID No. 218/17), a copy of the Registry's order dated 22.05.2017, in connection with deposit of Rs.11,81,919/- only vide Cheque No. 354341 dated 17.05.2017 in the account of "Registrar General, Gauhati High Court, Guwahati", is enclosed herewith.

Yours faithfully

26.10.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

copy received
by
Purabi Hujuri
Adv.
27/10/17

OC *By Post*

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 233 /
Dated 31st October, :

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Bachan singh,
C-42, IInd Floor,
Gali No.12/13,
East Sagarpur,
New Delhi
PIN-110046**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)-403 dtd 21.09.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to RTI application dated 10.08.2017 received on
09.10.2017 (Reg. ID No. 210/17) vide forwarding letter under reference, the in-
formation pertaining to query No.1 & 3 and as requested for, is provided herein
below:

Reply to query No. 1: As on date, number of Hon'ble Judges be-
longing to SC/ST category in the Gauhati High Court=4

Reply to query No. 3: There is no provision to hold written exam-
ination.

Yours faithfully,

AK 31.10.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

11/11/17

OC

FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 234 / RTI

Dated 31st October, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Jitumani Deka,
C/o Room No-29,
Circuit House, Guwahati-1,
Assam**

Ref: Your RTI application dated 26.10.2017 (Regd. ID No.226/17 dated 26-10-2017).

Sir,

With reference to above, copy of answer script of the written test (OMR sheet) in respect of yourself (Roll No.22689), is enclosed herewith.

Yours faithfully,

31.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

Received
Jitumani Deka
8/11/2017.

By fist

of

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 235 / RTI
Dated 31st October, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Kashyap Kumar Das,
S/o Khanindra Nath Das,
vill- Metuakuchi,
Po- Barpeta,
Pin-781301, Assam**

Ref: Your RTI application dated 23.09.2017 (Regd. ID No.211/17 dated 10-10-2017).

Sir,

Information with reference to your RTI application is provided herein below:

Marks of written test & viva-voce test in connection with LDA/COPYIST/Computer Typist Examination for the Subordinate Courts of Assam held on 11.06.2017, 16.09.2017 & 18.09.2017 respectively have been uploaded in the official website of Gauhati High Court www.ghconline.gov.in

Yours faithfully,

31.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

11/17

AC

By first

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -3/2017/ 236 / RTI
Dated 31st October, 2017

From **Smt.A.Ajitsaria,
Registrar (Judl.) & PIO
Gauhati High Court**

To **Sri Sanjib Sarma,
R/o-vill-Borpathar,
Po-Duni,
Dist- Darrang,
Pin-784184, Assam**

Ref: Your RTI application dated 23.10.2017 (Regd. ID No.215/17 dated 23-10-2017).

Sir,

Information with reference to your RTI application is provided herein below:

Notification No.-HCXXXVII-27/2015/2256/R.Cell dated 04.05.2017 in connection with the selection procedure to the post of LDA/COPYIST/Computer Typist Examination for the Subordinate Courts of Assam is available in the official website of Gauhati High Court www.ghconline.gov.in

However, as desired, a copy of the said Notification is enclosed herewith.

Yours faithfully,

31.10.17

**Registrar (Judl.) & PIO
Gauhati High Court, Guwahati**

11/17

AC

By 31/10/17

FORM 'E'

Form of supply of information to the applicant
[Rule 4 (iv)]

No. HC.XXXV -2/2017/ 237 / RTI
Dated 31st October, 2017

From **Smt. A. Ajitsaria
Registrar (Judl.) & PIO
Gauhati High Court**

To **Shri Ehtesham Qutubuddin Siddiqui,
C-91689, Chhoti gol Separate,
Nagur central Prison,
Nagpur-440020,
Maharashtra**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU)-407 dtd 01.10.17
of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice),
Government of India.

Sir,

With reference to RTI application dated 24.07.2017 received on
25.10.2017 (Reg. ID No. 221/17) vide forwarding letter under reference, the in-
formation pertaining to postal address of Gauhati High Court and as requested for
vide query No.(a), is provided herein below:

Reply to query No. (a):

**The Gauhati High Court
Mahatma Gandhi Road
Guwahati - 781001
Assam, India**

Yours faithfully,

31.10.17

**Registrar (Judl) & PIO
Gauhati High Court, Guwahati**

1-11-17

ajc. By fax

FORM 'D'
Rejection Order
[Rule 4 (iii)]

No. HC.XXXV-1/2017/ 238 / RTI
Dated 31st October, 2017

From **Smt.A. Ajitsaria
Registrar (Judl) & PIO
Gauhati High Court**

To, **Sri Apurba Das,
S/o- Sri Krishna Charan Das
R/o- vill+po-Chakmaghat,
Teliamura,
Dist-Khowai, Tripura,
Pin- 799205.**

Ref: Your RTI application dated 10.10.2017

Sir

With reference to your RTI application received on 25.10.2017 (I.D. No 223/2017), this is to inform you that the requisite fee of Rs 10/- paid through IPO ought to have been in favour of Registrar General, Gauhati High Court & payable at Guwahati as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non-compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008 and hence returned herewith

Be that as it may, please be informed that information sought for is not available in the Gauhati High Court.

Encl:- As stated above.



Yours faithfully,

31.10.17

**Registrar (Judl) & PIO
Gauhati High Court**